

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

232. IA/3407/2023 In C.P. (IB)/263(MB)2023

IN THE MATTER OF

Bank of Maharashtra
VS

... Petitioner

Mr. Siddhartha Choudhury

... Respondent

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **08.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/